COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No.461 of 2016
In DFR No.2442 of 2016 &
IA No. 554 of 2016

Dated: 3rd November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. & Ors. …Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Arun Sharma for R-2

ORDER

IA Nos.461 & 554 of 2016
(Appls. for condonation of delay)

We are informed that learned counsel for Respondent No.2 is suffering from Chikun Gunya. Hence, adjournment is sought.

In view of the urgency pleaded stay application filed by the appellant is taken on record. Issue notice to the respondents in the said application. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1. Mr. Arun Sharma takes notice on behalf of Respondent No.2.

List these applications along with application for stay on ***09.11.2016.*** We have not expressed any opinion on any aspect of the matter.

(I.J.Kapoor) **(Justice Ranjana P. Desai)**
Technical Member **Chairperson**

ts/kt